

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II SECTION-3, SUB
SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 5 (RE-06)/2004-2009
NEW DELHI, DATED 9th May, 2006

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 1st September, 2004 – 31st March, 2004-2009 (as amended from time to time), the Central Government hereby makes following amendments in the “Schedule – 2 of the ITC(HS) Classifications of Export and Import Items, 2004-2009” :-

2. With immediate effect the provisions given against entry at Sl No 83 under Table B of Schedule 2 of ITC(HS) Classification of Export and Import Items, 2004-2009 , stands amended to read as follows:-

S.No.	Tariff Item HS Code	unit	Item Description	Export Policy	Nature of Restriction
83	2610 00 30 1610 00 40	Kg	Beneficated chrome ore fines /concentrates (maximum feed grade to be less than 42% Cr ₂ O ₃)	STE	Export through MMTC Limited

3. This issues in Public Interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from File No.01/91/180/892/AM02/PC-III)

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F.No.01/91/180/892/AM02/PC-III

Copy by order etc, to all concerned.

(S.K.Shrivastava)

Dy. Director General of Foreign Trade